

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.23/2018 in O.A.No.3575/2017

Wednesday, this the 11th day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sh. Shyam Bir Saini (Aged about 52 years)
s/o Sh. Kishan Lal Saini
working as Assistant Engineer (Elect.) Personnel
CCW (E), AIR, Akaswani Bhawan,
Parliament Street, New Delhi

r/o Flat No.524, Kamal Vihar Apartment
Plot No.5, Sector 7, Dwarka, New Delhi

..Applicant
(Mr. A K Bhakt, Advocate)

Versus

Sh. Rashid Abbas Ansari
Director General
AIR, Akaswani Bhawan
Sansad Marg, New Delhi
..Respondent
(Mr. S M Arif, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

This C.P. has been filed alleging non-compliance of Tribunal's order dated 11.10.2017 passed in O.A. No.3575/2017. We had issued the following directions:

“4. In view of the above, we dispose of this O.A. at the admission stage itself with direction to respondent No.2 to take decision on the representation of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a copy of this order. We further make it clear that the aforesaid direction will not amount to condone the delay in any manner.”

2. Mr. S M Arif, learned counsel for respondent submits that the order of the Tribunal has been duly complied with by way of passing a speaking order dated 29.06.2018. A copy of the said order has also been placed on record by the respondent.

3. In view of the above, we are satisfied that the order of the Tribunal stands complied with and as such, the C.P. has become infructuous. Proceedings dropped. Notice issued to the respondent is discharged. The applicant, however, is at liberty to take recourse to appropriate remedy, as available to him under law, in case he is dissatisfied with the speaking order dated 29.06.2018.

(S.N. Terdal)
Member (J)

July 11, 2018
/sunil/

(K.N. Shrivastava)
Member (A)